MR. CHAIRMAN: I think we will be able to find time for that.

RE. DEPARTURE OF MRS. SVETLANA FROM INDIA

श्री सभापति : राजनारायण साहब ने कुछ छानबीन किया है एक मामले के मुताल्लिक जो पहले आपने बयान किया था। आज उसे फिर बयान करना चाहते हैं। चागला साहब भी यहां मौजूद हैं। वे जो कुछ इस मामले में जानते होंगे बतला दें।

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन् मैंने श्री सचिव राज्य सभा, नई दिल्ली को इस प्रकार का एक खत २३ तारीख को लिखा था स्वेतलाना के संबध मे * * *

सदन में हमने यह स्पष्ट बताया कि श्रीमती स्वेतलाना डा० राम मनोहर लोहिया को . . .

श्री सभापति : इसका तो फैसला हो चुका है।

श्री राजनारायण : हां, वही मैं कह रहा हू।

श्री सभापति : क्यों कह रहे हैं?

श्री राजनारायण : वह कह रहा हूं कि इसके बाद में . . .

श्री सभापति : यह सब जानते हैं। यह तो मैंने नामंजूर कर दिया था।

श्री राजनारायण : कालाकांकर से आकर 27 तारीख को जो मैंने खत लिखा अब मैं उसको पढ़ रहा हूं . . .

SHRI M. M. DHARIA (Maharashtra): On a point of order, Sir. Of course I can understand if there is a material point, but to take up the time of the House in this manner is not fair on the part of any hon. Member. Sir, we have got our rules and regulations. If something has to be agitated and if it is not provided under the rules the hon. Member can see the Chairman. When Mr. Rajnarain is reading this letter written to the Secretary of the Rajya Sabha, under what rules is he being allowed to read out that letter? By reading out that letter, he is not merely reading but he is in a way condemning the hon. Minister. It all goes on the record and it remains on record. Why should this practice be allowed? You have laid down several procedures here and there are very good conventions. To create this breach of the rules and regulations and the hon. Member being thus encouraged to do this will not in any way facilitate the proceedings in the House and I am here to record my protest against this sort of flouting of the rules and regulations and The conventions of the House. We should stand by them. Why should it not be prohibited? If Mr. Rajnarain has something to say he can say it to you. Of course if Your Honour feels that he should be allowed to read that letter to you and if permission is obtained I can understand. But I ask why should Mr. Rajnarain have this privilege of reading out all these letters which are condemning the Ministers? It should not be allowed and I appeal to you not to allow such things.

MR. CHAIRMAN: After a statement has been made by a Minister. if a Member has to point out certain things which he has come to know later on what should be done? As I said in my introductory remarks, Mr. Rajnarain has been doing some exploratory work in that behalf and he wants to bring those facts to the notice of the Minister and as the

***Expunged as ordered by the Chair.

[Mr. Chairman.]

Minister is here he will be able to explain things to the best of his knowledge.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): But is it necessary for Mr. Rajnarain to preface his remarks by saying something which is extremely unparliamentary, grossly vituperative? He started by saying that I have told a deliberate lie and tried to mislead the House. Sir, in all my life I have never attempted either to tell a deliberate lie or to mislead anybody, much less this Parliament. There are parliamentary expressions. If Ministers make mistake, the proper expression to use is that I made a mistake and he can say that these facts show that I made a mistake. But he starts by making a statement which is extremely unparliamentary. He talks about his knowledge of parliamentary affairs. To charge a Minister of having told Parliament a deliberate untruth and of having misled the House is the grossest calumny against a Minister. I think he should be asked to withdraw that expression. I do not mind anything else. I do not mind criticism; I do not mind attacks; I do not mind Members saying that I made mistakes but I certainly object to their saying that I have told a deliberate untruth or tried to mislead the House.

MR. CHAIRMAN: Mr. Chagla, that is what I have held. He had written that letter which I passed on to you and you have explained things to me and I was convinced that you have not misled the House. I have held that and, therefore, I have not allowed the privilege motion. Mr. Rajnarain should not go into the past.

SHRI M. C. CHAGLA: He deliberately repeats it.

MR. CHAIRMAN: If you have any facts to tell us, as I think you have because you went to Kalakankar and you found out certain things, tell those things and the hon. Minister would be very glad to tell you what he knows about them.

SHRI M. C. CHAGLA: This is a sly way—I will use this expression, this is a sly way—of trying to bring before this House certain things about which he has written to you. Why must he read that passage? That has been disposed of. And he starts by reading it because he wants to tell the House or some supporters of his who would like to hear these things that I have told a delimerate lie.

MR. CHAIRMAN: That was absolutely unnecessary and you might delete that—your beginning remarks relating to the issue to-day. Please tell what new facts you have found out because these facts you want to bring to the notice of the Minister. Will you please say wnat you found at Kalakankar and what you think of the matter?

श्री राजनारायण : श्रीमन् आपकी आज्ञा तो शिरोधार्य है ही, मगर मैं यहां पर अर्ज करना चाहूंगा कि पार्लियामेंटरी पद्धति क्या है ? इसके बारे में हमको भी सीखना होगा और आपके जरिये मैं भी चागला साहब से अपील करूगा कि उनको भी इस बारे नें सीखना पड़ेगा । हमने कोई नई चीजनहीं कही जो कि न कही गई हो ।

श्री सभापति : अब आप समय खराब न कीजिये क्योंकि आपको खासतौर पर कहने की इजाजत दी गई है कि आपने जो छानबीन की है उसके बारे मे बयान करें ।

श्री राजनारायण : श्रीमन् कोई भी सदस्य आप से उठकर पूछ सकता है कि क्या राजनारायण ने आप से परमिशन ली है और आप बता दीजिये । तो राजनारयण ने 6 दिन से अनवरत प्रयास किया और आज यह मौका मिला है उस अनवरत प्रयास का । तो मैं आप से अर्ज करना चाहता

हूं कि हम जो बात कहगे वह सात तारीख तक चलेगी। अब आप यह बतला दीजिये कि आपने क्या चीज़ डिलीट कराई है क्योंकि वह चीज़ तो सदन मे आ चुकी। जो चीज़ आलरेडो सदन में आ चुकी है क्या वह डिलीट होनी चाहिये ?

श्री सभापति : आपकी जो स्पीच है, उसमें शुरू में जो आपने लफ्ज कहे वे मैंने डिलीटक कर दिये हैं। पहले आ गये तो आ गये, अब नही आयेगे।

श्री राजनारायण : क्या यह सत्य नही है कि हमने श्री चागला साहब से कहा था ...(*Interruptions*) मगर उनको यह जानकारी होनी चाहिये कि जो रिपीट किया जाता है वह अनपार्लियामेंटरी नहीं है।

श्री सभापति : आपको जो इजाज़त दी गई है वह आप कह दीजिये।

श्री राजनारायण : अब आप ही इजाजत दे रहे है तो उस इजाजत मे मैं समझता हूं व चीज़ भी इन्क्लूड है। (*Interruption*)

श्री सभापति : अब आप वह बतलायें जो आप को कहना है।

श्री राजनारायण : वही मैं पढ रहा हूं और मेरी मुसीबत है कि हर आदमी खड़ा होगा तो हम चले जायेंगे। आपके सचिवालय ने कहा कि आप अपना उत्तर करेंगे, जो आपने खत लिखा है वह पढ दें। तो मै पढ रहा हूं। (*Interruption*)

श्री सभापति : आप जो कहना चाहते है कहें।

श्री राजनारायण : उन लोगों को पहले से ही जानकारी करा दें कि ऐसा ऐसा मामला हो सकता है।

महोदय, मै गत 25-3-67 को सर्वश्री जनेश्वर मिश्र जनरल सेक्रेटरी अखिल भारतीय युवाजन सभा नरेन्द्र जी तथा बृजभूषण मिश्र के साथ कालाकांकर (प्रतापगढ़) गया था जहा श्रीमती स्वेतलाना 25 दिसम्बर सन 66 से 3 माच सन् 67 तक थी।

स्वेतलाना के निवासकाल मैं चार पांच बार रूसी दूतावास का एक अधिकारी कालाकाकर गया था। वह बार-बार स्वेतलाना को रूस वापस जाने को समझाता था, मेजबान पर प्रभाव डालता था कि स्वेतलाना को वापस जाने के लिए जोर दिया जाय।

उस समय के विदेश राज्य मंत्री श्री दिनेश सिह जी अपने काका श्री सुरेश सिह जी तथा श्रीमती सुरेश सिह जी से आग्रह करते थे कि स्वेतलाना को दिल्ली पहुंचा दिया जाय।

स्वेतलाना जब प्रधान मंत्री श्रीमती इन्दिरा नेहरू गाधी चुनाव अभियान में कालाकांकर गयी थीं तो उनसे भी मिली थीं। प्रधान मंत्री जी को इस बात की जानकारी हुई थी कि स्वेतलाना अपने जीवन का शेष कालाकाकर में बिताना चाहती थी। श्री दिनेश सिह जी तो निश्चित रूप से जानते थे कि स्वेतलाना रूस वापस जाना नही चाहती।

श्री दिनेश सिह जी मेजबान तथा रूसी दूतावास के अधिकारियों के बार-बार के आग्रह पर वह यहा तक किसी प्रकार 31 अक्तूबर सन् 1967 के बाद वापस जाने को राजी हो गयी थी।

श्रीमन्, 31 अक्तूबर, 1966 वह तारीख है जिस दिन श्री बृजेश सिह रूस में इस दुनिया

[श्री राजनारायण]

से उठ गये थे। वह बार बार कहती थी कि 31 तारीख तक हमको कम से कम रहने दिया जाय और 31 अक्तूबर के बाद हम जाने के लिए राजी हो जायेंगे। इस तरह का कम्प्रोमाइज हुआ था।

"स्वेतलाना ने अपने आचार व्यवहार से अपने को भारतीय बना लिया था। भारतीय भोजन, रहन सहन को अधिक पसन्द करती थी। श्री सुरेश सिंह के रसोई घर में कभी कभी भोजन बनाने के काम में स्वयं लगती थीं। श्री बृजेश सिंह जिस कमरे में रहते थे उसी में रहती थी, उसका फोटो टांग कर पूजा करती थीं, फूल चढ़ाती थीं, नित्य प्रति चार पांच के बीच प्रातः उठती थी, गंगा स्नान करती थी, कृष्ण मन्दिर में कभी कभी जाकर ध्यानावस्थित होती थी। हिन्दी भी लिखना जानती थी। एक बार "भारत मेरा देश है" स्वयं लिखा था। "नमस्ते" का उत्तर नमस्ते से देती थी। बृजेश सिंह जी की चौकी लाकर उस पर बैठती थी। (*Interruption*) चौकी माने तख़्त, वह उसको ऊपर से लाकर बैठती थी। मुझे यह बतलाया गया है कि यह चौकी छत के ऊपर रखी हुई थी। (*Interruption*)"

श्री प्रकाश नारायन सप्रू (उत्तर प्रदेश) : मैं यह जानना चाहता हूं कि श्री राजनारायण और डा० लोहिया स्वेतलाना पर इतने इन्टरेस्टड क्यों हो गये हैं, क्या वह बतलायेंगे ?

श्री सभापति : आप आगे चलिये।

श्री राजनारायण : "कालाकांकर का कण कण, रेशा रेशा, चिल्ला रहा है कि स्वेतलाना शेष जीवन आदर्श भारतीय विधवा नारी की तरह व्यतीत करना चाहती थी। बराबर भारत सरकार की ओर से उसको समझाया जाता था कि यहां रहने से भारत रूस का संबंध खराब होगा, यहां की गर्मी तुम्हें असह्य होगी, तुम्हारे दो बच्चे रूस में हैं उनको तकलीफ होगी, शुरू शुरू में तो सामान्य जीवन रहेगा बाद में चूंकि आप स्टेलिन की सुपुत्री हैं इसलिए अखबार तथा राजनैतिक वातावरण परेशान करेगा।

जब श्री दिनेश सिंह जी की ओर से उपर्युक्त बातें कही जाती थीं तो कभी कभी वह कहती थी कि क्या आप लोगों के ऊपर मैं बोझ तो नहीं हो रही हूं। तो मेजबान लोग कहते थे कि कदापि नहीं। आप पर हमारा कुछ खर्चा नहीं हो रहा है। स्वेतलाना जी कहती थी कि मुझे दो ब्लाउज तथा दो साड़ी साल में चाहिये और कुछ नहीं।

कालाकांकर तथा उसके आस पास से सारी जानकारी करने के बाद में इस निश्चय पर पहुंचा हूं कि कालाकांकर से स्वेतलाना को दिल्ली लाने में संबंधित मंत्री ने पहल की यानी श्री दिनेश सिंह जी ने।"

श्रीमन्, मैं यहां पर इस बात को साफ करना चाहूंगा उस समय के जो मौजूदा विदेश मंत्री श्री चागला साहब थे, उनपर कोई दोष नहीं है इस सम्बन्ध में। क्योंकि उस समय जो मंत्री थे, वे श्री दिनेश सिंह जी थे और इससे संबंधित थे। दिनेश सिंह जी उनके मेजबान थे और श्री दिनेश सिंह जी एक्सटर्नल मंत्री थे उस समय। यह सही है कि वह अब वाणिज्य मंत्री बने हुए हैं। लेकिन मैं आप से रिक्वेस्ट करूंगा कि वाणिज्य मंत्री का "public character in this regard should be discussed in this House." वह सवाल जैसा नियम के अनुसार होगा, हम आगे उठायेंगे। मगर हम ज्यादा अच्छा यह समझते थे कि आपके ज़रिये चागला साहब से रिक्वेस्ट करें कि अगर वे खुद जवाब न दे कर के, श्री दिनेश सिंह को यहां पर बुलायें

और उनसे जवाब दिलवायें तो सारी बातों की जानकारी अच्छी प्रकार से उनको भी हो जायेगी, हम को भी हो जायेगी और सदन को भी हो जायेगी । अब हमारा चार्ज है कि सम्बंधित मंत्री, श्री दिनेश सिंह जी ने काला-कांकर से स्वेतलाना को दिल्ली बुलाने में पहल की । रूसी दूतावास में वह श्री दिनेश सिंह जी के घर दिल्ली से ले जायी गई ।"

श्रीमन्, श्री दिनेश सिंह के काका, श्री सुरेश सिंह जी है और उनकी धर्मपत्नी हैं उनकी काकी । उनकी काकी ने बिल्कुल स्पष्ट तरीके से हम को बताया कि श्री दिनेश सिंह जी यह बराबर जोर देते थे कि काकी, उनको भेजो, उनको भेजो, उनके कालाकाकर में रहने से हमारी सारी परिस्थिति खराब हो रही है । तो 3 मार्च को स्वेतलाना को दिनेश सिंह जी की काकी लखनऊ ले गई । वहां पर कुछ कपड़े खरीदे गये । उसके बाद 5 मार्च को हवाई जहाज से उनको दिल्ली भेजा गया और दिल्ली को उन्होंने टेलीफोन कर दिया । . . .

SHRI SHEEL BHADRA YAJEE (Bihar): He is giving a lecture.

श्री राजनारायण : तो उन्होंने टेलीफोन कर दिया दिनेश सिंह जी को कि अब आप की थाती हम ने हवाई जहाज पर बिठा दी, वह फलां समय दिल्ली पहुंचेंगी, कृपा कर के एरोड्रोम से उसको ले लो, अब हम दोष पाप से बरी । दिनेश सिंह जी एरोड्रोम पर गये हैं, उनके परिवार के और लोग गये हैं, उसको लेकर के अपने घर में रखे है । इसके बाद उन्होंने रूसी दूतावास को टेलीफोन किया है कि हम ने उसको ला दिया है, अब आप उसको ले जाओ या आप कहो तो हम उसको पहुंचा दें । रूसी दूतावास ने कहा कि नहीं, हम अपनी मोटर भेजते हैं और उनको ले जायेंगे । फिर वहां आये और ले कर के गये । रूसी दूतावास में वे श्री दिनेश सिंह जी के घर, दिल्ली से ले जाई गई ।

"लखनऊ से पांच मार्च को वह श्री दिनेश सिंह जी के दिल्ली निवास पर हवाई अड्डे से सीधे लायी गई थीं । स्वेतलाना इलाहाबाद भी गयी थीं, डा० राम मनोहर लोहिया से भी मिली थी, यहां रहने की इच्छा भी व्यक्त की थी । इलाहाबाद में देवेन्द्र बाहरी एडवोकेट के पास भी दो दिन ठहरी थीं । श्री देवन्द्र बाहरी के पिता डा० हरदेव बाहरी इस समय भी रूस में हैं । यह उसी विभाग में काम करते हैं जहां श्री बृजेश सिंह जी काम करते थे । जब स्वेतलाना जी रूस से चलीं तो देवन्द्र बाहरी के लिये उनके पिता जी ने रूस से जो सामान दिया था, वह भी लाईं और वह भी ले जा कर के वहां पहुंचा दी । यह उसी विभाग में काम करते हैं जहां श्री बृजेश सिंह जी रहते थे । स्वेतलाना ने श्री देवन्द्र बाहरी को एक पत्र भी लिखा है, जिसकी प्रतिलिपि साथ में संलग्न है ।

भारत सरकार की दुर्बलता तथा कायरता के साथ स्वेतलाना की रूस वापस न जाने की प्रबल भावना ने मिलकर उसे अमेरिका के संरक्षण में झोंक दिया ।

श्रीमन्, आप मुझे माफ करेंगे । हमारे माननीय मंत्री जी, चागला साहब, जो इस समय विदेश मंत्री हैं, इनकी "स्व" से इसका कोई ताल्लुक नहीं है । इसका ताल्लुक पूरी सरकार से है : स्वेतलाना का जो खत हमने, संलग्न किया था, उसको पूरा नहीं पढ़ूंगा सिर्फ वही पढ़ूंगा जो रेलीवेन्ट पोर्शन है और जिस से हमारा यह प्वाइन्ट बनता है कि स्वेतलाना यहां पर रहना चाहती थी, उसको यहां से भगाने में सरकार के मंत्री ने पहल की श्री दिनेश सिंह जी ने पहल की और प्राइम मिनिस्टर की जानकारी में सारी बात हुई । उसको मैं आप की खिदमत में पेश करूंगा । यह 10 फरवरी का खत है ।

SHRI AKBAR ALI KHAN (Andhra Pradesh): Is it a matter of such public importance that our time should, be taken up in this way? It is a waste of time.

श्री राजनारायण :

"January 10, 1967
Kalakankar.

My dear friend.

Once again I want to thank all of you for those nice two days I have spent in Allahabad and Banaras. It was very pleasant to meet friendly people and although they could not possibly help me in realising my wish . . ."

मैं चाहूंगा कि सरकार इस सेंटेंस की इस लाइन पर ज़रा गौर करे :

" . . . they could not possibly help me in realising my wish . . ."

कि मेरी जो ख्वाहिश थी, उस ख्वाहिश को पूरा कराने मे हमको जिन मित्रों से उम्मीद थी, वे मदद नही कर पाये ।

" . . . they have shown understanding and sympathy. Maybe it was my mistake that I did not use all the possibilities, but I am tired and disgusted to continue the talk about the matter. It seems that fate is aginst me this time."

स्वेतलाना दर्द भरे दिल के गुब्बार को अपनी लेखनी के ज़रिये यहां पर प्रकट कर रही है कि मैं परेशान हो गई हूं, थक गई हूं इस बात को चलाते चलाते कि मैं यहा रहना चाहती हूं, मुझे यहां रहने दिया जाय । श्रीमान्, मैं आपके ज़रिये पहले ही यह अर्ज कर देना चाहता हूं कि चागला साहब की जो तेज बुद्धि है वकालत की, उसका मैं जानकार हूं; क्योंकि इसका वे यह अर्थ लगा सकते है कि स्वेतलाना ने सरकार के पास कोई अर्जी नहीं दी असाइलम सीक करने के लिये :

"It was my mistake that I did not use all the possibilities."

किन्तु "आल दी पासिबिलिटीज़" क्या चीज कवर करती है ! चागला साहब जैसा कि शायद वे कहेंगे और मैं समझता हूं कि ज़रूर कहेंगे कि "पासिबिलिटीज़" के अन्दर वह कही गई थी कि हमने असाइलम सीक नहीं किया । मगर यह बात नहीं है । सरकारी मंत्री, श्री दिनेश सिंह और सरकार के लोगों से वह कहते-कहते थक गई थी और सरकार की ओर से बराबर उसको "नही" उत्तर मिलता था (*Interruption*) "पासिबिलिटीज़" का जो अर्थ मैं निकाल रहा हू वह यह है कि जो सरकार की ओर से यहां रहने की सुविधाएं बराबर कोशिश करने के बावजूद भी हासिल नहीं कर पाई , वह इसमें नही है, वह "पासिबिलिटीज़" आती है डा० लोहिया की बात में क्योंकि डा० लोहिया से जब वह मिली, तो डा० लोहिया ने उससे कहा था कि तुम आ कर के हमारे यहां रह सकती हो । डा० लोहिया ने कहा था "यू फाइट इट आउट" डा० लोहिया ने सफाई के साथ कहा था कि तुम अगर समझती हो कि तुम्हारे साथ ज्यादती हो रही है, तो तुमको पूरा हक है कि तुम उसके विरोध में लड़ो और जम करके लड़ो, उसमें तुम्हारी मदद की जायेगी। तो यह जो "पासिबिलिटीज़" है, यह उसी को इंगित कर रही है कि डा० लोहिया ने जो मुझे सलाह दी थी कि मैं इसको लड़ू और देखू कि यह सरकार मुझको यहां कैसे नही रहने देती जब कि मैं एक भारतीय नागरिक की पत्नी हूं तो यह सरकार मुझको अगर यहां नहीं रहने देगी, तो हम इससे लड़ कर देखेंगे और यहां रहने के अपने अधिकार को सिद्ध कर देंगे ।

श्री महावीर प्रसाद शुक्ल (उत्तरप्रदेश) डा० लोहिया ने उस समय क्यों नही कुछ किया ! क्या किसी ने उनको मना किया था ?

श्री राजनारायण : हां, सही है, मैं इसको साफ करना चाहता हूं कि सदन के सम्मानित सदस्य, सरकार के लोग, कैबिनेट के लोग इस बात को समझ लें कि जो उनको यह सुझाव दिया गया था कि तुम्हारे साथ जो ज्यादती हो रही है, जो तुम से यह कहा जा रहा है जबरदस्ती यहा से हटाई जा सकती हो, तो तुम इसको लड़ो, लेकिन वह नही लड़ी। इस तरह उस "पासिबिलिटी" । मतलब बिलकुल साफ साफ सिद्ध हो जाता है ।

श्रीमन्, डा० लोहिया ने इस पर बहुत जोर क्यों नहीं दिया, यह हमने आपको एक्सप्लेन कर दिया है । मैं समझता हू चागला साहब को शायद नही एक्सप्लेन कर पाया हूं । हमारा "मैनकाइन्ड" एक अंग्रेज का मंथली पेपर है । उसमें एक अमरीकी लेडी, मिस मार्गो स्किनर एडीटर थी । हमारे आदरणीय भूतपूर्व प्रधान मंत्री, श्री लालबहादुर जी जीवित थे, गोंडा से हमने उनको ट्रंक काल किया । उस समय वे गृह मंत्री थे । हमने उन से कहा कि हैदराबाद मे हमारे 'मैनकाइन्ड" के कार्यालय में एक अमरीकी महिला काम कर रही है और एडीटोरियल बोर्ड में हैं । वे लिखती है कि उनको जबरदस्ती हटाया जा रहा है । लाल बहादुर जी ने उस समय हमको आश्वासन दिया था कि अच्छा, एक हफ्ते तक हम आपको कहते हैं, आप यहां आ जाओं सारी फाइल देख लो और जैसा कहोगे, वैसा करेंगे । मगर वह एक हफ्ता नहीं बीत पाया लालबहादुर जी से बात करने के चौथे दिन जबरदस्ती हमारे हैदराबाद के कार्यालय में पुलिस गई है और लड़की को वहां से हटाया है, हवाई जहाज पर बिठाया है और उसको ले जा करके अमेरिका का पासपोर्ट देकर के भेज दिया गया है । तो ऐसी दिक्कत हम फेस कर चुके है । इसलिए उतना जोर डा० लोहिया नहीं दे पाये कि स्वेतलाना को हम अपने यहां रखते । इस तरीके से अगर सरकार बल प्रयोग करना चाहे तो हम उसको कहां रोक पायेंगे मगर डा० लोहिया ने उसको सलाह दी—"fight it out" अगर वह लडती है, तो हम उसका जवाब देते ।

श्रीमन्, मै आपके जरिए चागला साहब से रिक्वेस्ट करूगा कि वे एक सेन्टेंस को सुनें :

"Even the fate is against me. So finally it was decided that on the 1st of March I am leaving for Moscow. Raja Sahib was very happy to learn that."

एक माननीय सदस्य : राजा साहब ?

श्री राजनारायण : राजा नहीं, वे बाबू कहे जाते है । दिनेश सिह जी राजा और उनके काका, लाल साहब, वे राजा साहब नहीं कहे जाते । Raja Sahib means Dinesh Singh—

"Raja Sahib was very happy to learn that."

जब से दिनेश सिह जी, राजा साहब जो मालूम हुआ कि हम जाने के लिए राजी हो गए, तो वे बहुत खुश हुए "And now he is very nice to me" वह लिखती हैं कि जब यह जानकारी हो गई, तो उनका व्यवहार हमारे साथ बहुत ही भद्रता का हो रहा है, सौम्यता का हो रहा है । फिर आगे, "So now I stay in Kalakankar" इस सेंटेंस को आप सुनें —'So now' राजा साहब हमारे साथ नाइस हैं, क्योंकि उन्हें पता लग गया कि मैं जाने के लिये राजी हो गई हूं, तब किसी तरह से मैं अब कालाकांकर में ठहर पा रही हूं, इसलिए मैं कालाकांकर

[श्री राजनारायण]

में ठहर रही हू, वरना हमारे साथ बल प्रयोग किया जाता, हमको कालाकांकर से हटाया जाता, उठाया जाता ---इस सेंटेंस में यह अर्थ छिपा है :---

"I will be in Delhi from the 25th February and then I will be able to fulfil the wish of Naresh. Maybe on 21st or 23rd of February I will go again to Banaras with Rani Sahib. She will buy sarees for her eldest daughter's marriage. I will be able to see then Banaras properly, but that is not decided yet."

श्री दिनेश सिंह जी की लड़की की शादी रामगढ़ के राजा के लड़के से तय हुई है ।

एक माननीय सदस्य : लेटर पढ़ों ।

श्री राजनारायण :

"My best wishes to you and your family, your brothers, your wife, our son and all the friends of yours I have seen in Allahabad.

Sincerely yours,
Svetlana."

यह देवेन्द्र बहरी को पत्र लिखा है । मैं समझ नही पा रहा हू कि हमारी अवाज में या हमारे लाजिक मे वह ताकत आ सकी या नही कि मैं अपने मित्र और बुजुर्ग श्री चागला साहब को यह कन्विन्स कर पाता । यह कितना साफ जाहिर है कि स्वतलाना के साथ किस तरह जबरदस्ती हुई । स्वेतलाना जो कि कालाकांकर में अपने जीवन का आखिरी हिस्सा बिताना चाहती थी, जो उसे बिताने नहीं दिया गया । इससे अगर यह अर्थ चागला साहब नही निकाल पायेंगे, तो यह मेरी मजबूरी और बदकिस्मती होगी कि हमारी वाणी मे खुदा ने वह ताकत नही दी कि हम चागला साहब को इन अर्थों को बता पातें ।

इस से ही सम्बन्धित एक और खत है । मैं पूरा खत नही पढ़ूगा । एक बात बिना पढ़े कहे देता हूं । इन्हों के पड़ौसी राजा बेती वे भी राजा ही हैं---वीरेन्द्र सिंह जिद्दी कैम्प 15, बाई का बाड़ा, इलाहाबाद, इन्होंने मुझे यह चिट्ठी लिखी, उसमें उन्होने लिखा---राजनारायण जी, मैं कालाकांकर गया था । कालाकांकर में स्वेतलाना जब आई, तो मैं उसको पहचान नहीं पाया । मैंने समझा कि शायद यह उनके परिवार की एक सदस्या है ।" उन्होंने हाथ उठा कर नमस्कार किया । उसने नमस्ते का उत्तर शुद्ध हिन्दी में 'नमस्ते' दिया । इसके बाद उन्होंने लिखा कि मेरी यह जानकारी हुई कि उसे कैसी परेशानी है । उन्होंने बताया कि स्वेतलाना को भारत में रुकने का समय समाप्त हो चुका है । किन्तु वह हरगिज हरगिज वापस जाने को तैयार नही है । बड़ी मुश्किल से कुछ दिन तक का समय बढ़वाया गया है । यह रानी साहब और सुरेश सिंह जी ने राजा जिद्दी से कहा । इससे भी आप यह अर्थ निकाल सकते हैं कि राजा साहब जिद्दी . . .

एक माननीय सदस्य : आप कौन सी चिट्ठी पढ़ रहे है ?

श्री राजनारायण : श्री राजनारायण साहब, प्रणाम---वीरेन्द्र सिंह जिद्दी जो बेती के राजा है, जो कालाकाकर से 10-12 मील की दूरी पर रहते हैं--- इन लोगों का आना जाना है, खाना पीना है, रिश्ता है, वे कालाकांकर गए थे, वे हमारे मित्र है । जब उन से हमने पूछा कि तुम वहां गए थे, तुमको क्या जानकरी हुई, तो उन्होंने पूरा पत्र लिखा । वह कहते हैं कि उन्होंने यहा तक कहा है कि जो कुछ आप हमें दे देगें मैं गुजारा कर लुंगी, किन्त कालाकांकर से और अपने पति के इस कमरे से मुझे न जाने दें । यह उसने सुरेश सिंह और सुरेश सिंह की वाइफ से रो कर कहा कि मुझको हरगिज न जाने दें । बावजूद इन तमाम बातों के

मैं जानना चाहता हूं कि उनको क्यों जाने दिया गया। हमारे बुजुर्ग मित्र जज साहब ने जिनकी मैं बहुत इज्जत करता हूं, बहुत ही वेलिड सवाल पूछा कि राजनारायण को स्वेतलाना की इतनी चिन्ता क्यों है, अगर मैं बता दूं तो वे हमारी मदद करेंगे। मैं उनका शुक्रिया अदा करता हूं और आपसे इजाजत चाहता हूं कि मुझे मौका दें कि मैं जज साहब की खिदमत में अपने इन जज़बात को रख सकूं। सिर्फ एक मिनट। जज-साहब और सदन के सम्मानित सदस्यगण मैं यही चाहता हूं कि भारत का . . .

श्री महावीर प्रसाद शुक्ल : पाइन्ट आफ आर्डर। माननीय सदस्य चेयर को एड्रेस कर सकते है, सदन के सदस्यों को नहीं।

श्री सभापति : आप तो यह जानते हैं आप तो पार्लियामेंटेरियन हैं।

श्री राजनारायण : मै इनका मबारकबाद करता हूं। मैं तो आपके जरिये से कह रहा था। इन्हें गलत फहमी हुई होगी—ये महाबीर प्रसाद शुक्ल है। ये हमारे साथ उत्तर प्रदेश की विधान सभा में भी रह चुके हैं।

श्री सभापति : आप सारा इतिहास बयान करने लगते है।

श्री राजनारायण : मैं यह अर्ज कर रहा था आपके जरिये कि जज साहब इस वात को समझ ले कि स्वेतलाना एक भारतीय नागरिक की स्त्री थी, उसने अपने को भारतीयता के रंग में रंग लिया था और और वह भारत के अन्दर शरण लेकर रहना चाहती थी।

SHRI AKBAR ALI KHAN: Was she married?

श्री राजनारायण : इधर उधर करके इसके महत्व को कम मत करो। वह भारत में अपने शेष जीवन को बिताना चाहती थी। क्या भारत वह प्रभुसत्ता नही है, वह सर्वशक्ति सम्पन्न अथारिटी नही कि जो हमारे एक नागरिक से सम्बन्धित हो और यहां रहने की अभिलाषा प्रगट करे, हम उसको रख न पाएं। इससे सम्पूर्ण राष्ट्र के सम्मान को खतरे में डाला गया है। इसलिये हमको हमदर्दी है। हम चाहते हैं कि भारत की प्रभसत्ता की सुरक्षा हो। हमारे मित्र जज साहब पुराने भी हैं और तुलसीदास जी को भी जानते है। तुलसीदास जी ने एक दोहा कहा है। उसको महाबीर प्रसाद शुक्ल अच्छी तरह से समझते है—

"शरणागत कहं जे तर्जाहं निज अनहित अनुमानि
ते नर पामर पापमय तिन्हींह बिलोकत हानि।"

तुलसी दासजी ने कहा है कि जो अपनी शरण में आये हुए को हटाता है यह जानकर कि हमारा इससे नुकसान होगा, तो वह इन्सान नहीं है, पतित है, पामर है, उस इन्सान को देखने में भी बुरा है। श्रीमन्, मेरी जानकारी है, मै चागला साहब को नाम नहीं बता पाऊंगा मगर मेरी जानकारी है और एक हफ्ते के अन्दर वे बातें भी सामने आ जाएंगी। रूस के दूतावास के लोग आज इस बात को कहते हैं कि अगर वह भारत में रह गई होती और अगर भारत की सरकार की ओर हमको इस तरह से कहा गया होता कि हर हालत में वह यहां ही रहना चाहती है, तो हम उसका भारत में रहना पसन्द करते। रूस उसका भारत में रहना पसन्द करता बनिस्बत इसके कि वह अमरीका की शरण में जाय। यह रूस का व्यू पाइन्ट है। आज अमरीका की शरण में श्री दिनेश सिंह जी ने उसको झोंक करके भारत और रूस के सम्बन्ध को विगाड़ा है। यह एक अन्तर्राष्ट्रीय महत्व का मसला हो चुका है, इसलिये हम इसको नेगलेक्ट नहीं कर सकते। और श्रीमन्, मैं ऐसा चाहता हूं कि श्री दिनेश सिंह यहां आयें और सरकार और सदन के लोग, पार्लियामेंट के लोग इस

[श्री राजनारायण]

बारे में पूछें । भारत और रूस के सम्बन्धों में जो आज अरुचि पैदा हो गई है, जो तनाव हुआ है, वह इस वजह से है । मैं जानता हूं कि तनाव है ।

1 P.M.

श्रीमन्, मै एक बात और कहना चाहता हूं । हम यहा दिनेश सिह जी से पूछना चाहते हैं । मेरी अपनी जानकारी है ।

(Time bell rings.)

दो मिनट मुझे दे दिया जाय । मेरी जानकारी है । अमेरिका दूतावास से मेरी जानकारी हुई है, श्रीमन्, अमेरिकी दूतावास के बारे मे मेरी जानकारी हुई है । अमेरिका ने अपनी दूतावास मे जो एक अनुलंघनीय अन्तर्राष्ट्री नियम है, उसका अनुलंघनीयता का नाजायज फायदा लिया है, उन्होंने नीचे जमीन के अन्दर बहुत सी कन्दरायें बनाकर बहुत से कमरे बना रखे है और वहा पर कुछ खास ही खास लोग विशेष प्रकार के पास लेकर के जा सकते हैं, वह जाते हैं । मैं चाहूंगा कि विदेश मंत्री जी इस मामले में भी जानकारी कर लें श्री दिनेश सिह से, श्री टी० एन० कौल से—अब वे यहा पर बैठे है । उसके अमेरिका की शरण में चले जाने देने से श्री टी० एन० कौल के जरिये श्री दिनेश सिह ने सारी कार्यवाही करवाई । ये बातें सत्य हैं । केवल अगर सरकार इसको कह दे कि यह गलत है, तो मैं मानने के लिये तैयार नहीं हूंगा । इसलिये मैं सरकार से कहूंगा कि सरकार इसका भी पता लगाये कि जो अमेरिका के दूतावास में जमीन के अन्दर कन्दरायें है, जो कमरे बने है वहा विशेष पास लेकर कौन कौन जाते हैं, क्या-क्या होता है, यह सारी तिकड़म भरी साजिश है और आजकल के अन्तर्राष्ट्रीय सम्बन्धों को बिगाड़ा जा रहा है ।

श्री शीलभद्र याजी : इतना लम्बा बोलने की इजाजत नही है ।

श्री सभापति : अब आप खत्म कीजिये ।

श्री अर्जुन अरोड़ा (उत्तर प्रदेश) : बहुत कह चुके एक बज गया ।

श्री राजनारायण : अच्छा ।

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Chairman, I have one submission to make. I do not want to enter into any controversy with Mr. Rajnarain. But I shall request you to consider one point. Two practices have been adopted by this House One is that letters to the Secretariat staff of the Rajya Sabha are being read in the House. Whether it is proper or not, I leave it for your consideration. To my mind, whatever the Secretariat staff does in discharge of its duty, it should not be discussed. If any Member wants to discuss it, it should be discussed only in the Chamber of the Chairman and not in this House. The second thing is, any letter to any Government official can be quoted in this House, any letter which has any bearing on any official of the Government of India or any Minister can be quoted, if it is authenticated. But will you permit quoting personal letters, a letter from one Svetlana—she may be Indian, she may be Russian, I am not concerned with it . . .

SHRI SHEEL BHADRA YAJEE: Alleged letters.

SHRI CHANDRA SHEKHAR: . . . to another, one Mr. Bahri? I do not know who he is. This Mr. Bahri is at least a bahri. These letters are being quoted in this House. I do not know what reply the hon. Minister will give and what approaches he has got to Mr. Bahri and Madame Svetlana. At least, Mr. Rajnarain has not been able to say whether Svetlana had made any formal request to the Government of India for any asylum. But if such letters are quoted and the Ministers do not contradict them because they are not in a position to contradict such letters and these letters become the property of this House, is it going . . .

SHRI G. MURAHARI: (Uttar Pradesh): That letter is a public document. That was laid on the Table of the Lok Sabha.

SHRI CHANDRA SHEKHAR: Great men like Dr. Ram Manohar Lohia and Mr. Rajnarain may be interested in Svetlana. I understand their whole heart going out to her. We may also feel some sympathy for her. But Mr. Chairman, the dignity of this House should also be kept in mind. He has tried to bring in intenational relations; he has tried to bring in our relations with the Soviet Union. Mr. Chairman, without any business on the agenda, on the basis of a private letter, I do not know whether such vital matters of public importance and our international policy can be brought in in the House. And Members like me feel ashamed that we have no opportunity to contradict or discuss these points which are made, and I do not know what the hon. Minister is going to do in this direction. So, I request you to do something in future.

SHRI RAJNARAIN: There should be . . . (*Interruptions*)

MR. CHAIRMAN: No, no.

SHRI A. P. CHATTERJEE (West Bengal): Sir, I rise on a point of order.

MR. CHAIRMAN: Yes, what is the point of order?

SHRI A. P. CHATTERJEE: It is true that nobody can dispute that the Svetlana episode is a little mystifying. Now, not a little has been contributed to the mystification of the Svetlana episode because the person concerned who has personal knowledge of the entire thing, namely the Minister, Mr. Dinesh Singh, is not coming forward to make a statement to the House. That is why all these rumours are being floated. My point of order is this. When his name and his uncle's name are in the picture so much, is it in order for the External Affairs Minister to reply to all these questions? Let the Minister concerned who knows about it, namely Mr. Dinesh Singh, come forward and give the answer so that all this mystification may not expand and may not develop.

MR. CHAIRMAN: I have understood your point of order. I request the hon. Leader of the House and the External Affairs Minister to make a statement.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): Sir, it is a matter of deep regret that a purely private affair, a matter between a private host and his guest, should be agitated on the floor of this House and should have taken up so much time of this House. As I shall presently point out—I have the privilege of representing the Government—Government has nothing whatever to do with this matter. I wish Mr. Rajnarain had used his exuberant energy and enthusiasm for a better cause. Perhaps he does not realise that from the way he talks, he may be prejudicing our relations with friendly powers and if he has the interest of the country at heart which he flourishes before the House when he talks of the dignity of Bharat and of the justice which we should do, he does not realise that by many things he has said, he may be seriously prejudicing our relations with friendly powers. Therefore, I would appeal to him to give up this chase and apply his energy to something of greater public importance.

SHRI BHUPESH GUPTA: I have a request to make . . .

SHRI NIREN GHOSH (West Bengal): It is no use saying in this way. We do not consider that America is a friendly power.

SHRI M. C. CHAGLA: I did not mention any country. I said, friendly countries.

AN HON. MEMBER: Powers.

SHRI M. C. CHAGLA: The whole object of Mr. Rajnarain is to get publicity. This will be fullly reported in the Press. And therefore it is my duty to make a considered statement so that the position of the Government of India should be absolutely clear. I want this to be on the record. Forgive me if I take little more time of the House.

I made a statement in the Rajya Sabha and in the Lok Sabha on the 21st March, 1967 and subsequently answered questions put by the hon. Members. I do not have anything to add to that statement so far as the factual information is concerned. It is understandable that hon. Members should show a lively interest in the sudden departure of Madame Svetlana from New Delhi to Rome as this is admittedly an unusual occurrence. But I would request hon. Members not to be swayed by speculations in the newspapers or jump to conclusions on the basis of information provided by persons who have met Svetlana or who have received private letters from her. The Government of India have carefully investigated the circumstances of her departure for Rome and my previous statement incorporates all the relevant facts. However, I would like to repeat certain essential and incontrovertible facts.

(1) Svetlana did not at any time ask our Government for asylum in India and the Government, therefore, had no occasion to consider this question.

(2) Svetlana . . .

(*Interruptions*).

SHRI A. P. CHATTERJEE: Did she ask any individual Minister for asylum?

MR. CHAIRMAN: You should have a little patience.

SHRI M. C. CHAGLA: I will come to it.

(2) Svetlana applied through the Soviet Embassy for the extension of her visa up to the 15th March, 1967 and this was granted. Thereafter, the Government of India did not receive either from her or from the Soviet Embassy on her behalf any application for further extension of her stay in India after the 15th March, 1967. There can, therefore, be no question of the Government having refused her further extension beyond the 15th March, 1967.

(3) It may well be that she wanted to say longer in India and may have expressed such views to the various people she had met in India. The Government of India cannot surely take official cognizance of such statements made by her to various private persons. As in the case of the extension of the visa up to the 15th March, the Government of India could act only on an application either from her or from the Soviet Embassy on her behalf for further extension, but no such application was received by the Government. No Indian Government Minister . . .

SHRI A. P. CHATTERJEE: Will you indicate the name of these persons? That is suppression. At least one or two names.

SHRI M. C. CHAGLA: Have patience, please. No Indian Government Minister or official invited her to visit India as his guest. She had been permitted at her request by the Soviet Government to bring the ashes of the late Mr. Brajesh Singh to India. On her arrival here she was given local private hospitality, as is our custom, by the relations of Mr. Brajesh Singh in their personal and private capacity. No Indian Minister or official had any fore-knowledge or advance information about her intend-

ed departure for Rome on the night of the 6th or 7th March. There was certainly no question of any Indian Minister or official influencing her decision to leave India in the manner she did. I categorically reiterate that no Indian official or Minister had anything to do with her decision or her plans to leave India with the assistance of the U.S. Embassy. It is entirely mischievous and incorrect to suggest that there has been any collusion between Indian and American officials in regard to her departure from India for Rome. She did not meet any Indian Minister or official after shifting to the Soviet Embassy. I repeat, she did not meet any Indian Minister or official after shifting to the Soviet Embassy on the morning of the 6th March, 1967, nor did she meet any American officials at the residence of any Indian Minister or official.

Here I wish to contradict what Mr. Rajnarain said about Mr. T. N. Kaul. I want to say that he did not introduce Svetlana to any outsider, any foreigner, American or other official or non-official.

(6) She gave the impression on the morning of the 6th March, when she went to the Soviet Embassy along with the Second Secretary of the Embassy, that she intended to return to the Soviet Union on the 8th March. It is totally baseless to suggest that there was any conspiracy, that we drove her out of India and that we did not give her shelter. As far as we know, she left India of her own free will and for reasons which were regarded as purely personal. She had evidently kept her plans strictly to herself and did not share them with anybody until she entered the U.S. Embassy here.

Some hon'ble Members seem to think that she should be invited to return to India. There is no reason why the Government of India should take any initiative in this matter. If she wishes to come to India again, it is for her to apply for the necessary visa to the nearest Indian Embassy who will no doubt refer it to the Ministry of External Affairs. Thereafter the Government will give her application due consideration.

Now coming to the actual letter. *(Interruption by Shri Rajnarain)* I have not finished. Svetlana was staying at Kalakankar as a private individual and not as the guest of the Government of India. What she may have told her friends and others in her personal capacity is no concern of the Government of India. I am not concerned with private conversations. I am not concerned with private correspondence.

SHRI BHUPESH GUPTA: On a point of order. One thing, I hope, Mr. Chagla will clarify.

SHRI M. C. CHAGLA: May I finish it? I would not be long.

SHRI NIREN GHOSH: On a point of order, Sir.

MR. CHAIRMAN: Let him make the statement. Points of order should not be raised for making a long speech. Let him make the statement.

SHRI M. C. CHAGLA: What she may have told her host or hostess is a personal matter between them and the Government of India is not concerned with it. It was never impressed upon her on behalf of the Government of India that her stay in India would impair India's relationship with Russia or that the summer here could be intolerable to her, that her two children in Russia would be inconvenienced, or that although it might be peaceful for her in the beginning the fact that she was the daughter of Stalin would result in journalistic and political notoriety for her.

So far as the Government of India is aware, Svetlana came back to Delhi on the 5th March, 1967 willingly and voluntarily of her own accord, and went the next morning

[Shri M. C. Chagla.]

to the Soviet Embassy willingly and voluntarily when a Second Secretary of the Embassy called for her. Her visits to Kalakankar, to Allahabad and to other places were private like her visit from Moscow to Delhi. They were private visits with which the Government of India had no concern. The question of weakness or cowardice of the Indian Government does not arise.

Now I just refer to the letter on which Mr. Rajnarain has put so much emphasis. In the first place this is a letter written by this lady to Mr. Bahri. I do not know who he is. It is a private letter.

SHRI RAJNARAIN: He is an Advocate of the Allahabad High Court.

SHRI M. C. CHAGLA: It is my misfortune that I do not know this gentleman. I have never met him. I do not know him.

श्री राज नारायण : लेटर के पहले में लिखा हुआ है ।

SHRI M. C. CHAGLA: This is a private letter from Svetlana to Dr. Bahri. In the second place it is an *ex parte* statement made by her to somebody, which statement has not been tested in any way. We do not know whether what she says to him is correct or not. It is a statement made, as I said, *ex parte* to somebody whom we do not know.

SHRI A. P. CHATTERJEE: What prevents you from verifying that statement?

SHRI M. C. CHAGLA: The important thing is the date of the letter. This is a most crucial fact which has been overlooked. The letter is dated 10-2-67. As a matter of fact, her visa was extended by us after that date. Therefore, if we wanted her to go back, if we did not like her to be in India, why did we extend the visa? We extended the visa right up to the 15th March.

श्री राजनारायण : यही तो राज है ।

SHRI G. MURAHARI: Mr. Dinesh Singh extended it once. When he was asked to extend it again he refused to do it.

श्री राजनारायण : दरअसल, वह जानना नहीं चाहती थीं, और यह वीसा उनको राजी करने के लिये एक्सटेन्ड किया ।

SHRI M. C. CHAGLA: Mr. Rajnarain has emphasised this sentence: "Raja Saheb was very happy to learn that and now he is very nice to him". As I said, I am not concerned with the conversation between Mr. Dinesh Singh . . .

SHRI BHUPESH GUPTA: On a point of order.

SHRI M. C. CHAGLA: May I finish? I would not take more than two minutes. But even so, assuming that Mr. Dinesh Singh wanted her to cease to be his guest, what was wrong about it? There are guests who overstay their welcome.

SHRI BHUPESH GUPTA: Like your Government.

SHRI G. MURAHARI: It is a bad reflection on Mr. Dinesh Singh.

SHRI M. C. CHAGLA: I do not know whether my hon'ble friend has seen the play "The Man who Came to Dinner". The man who came to dinner stayed on for breakfast, takes lunch and dinner the next day. I do not know the truth about it.

Now I am told why we did not investigate. Why should we? Is the Government of India expected to investigate into the private affairs of people or what transpires between a host and a guest? That is not our business. As I said, as far as the official conduct of the Government

of India is concerned, it is completely blameless and no charge can be made as regards the conduct of the Government of India. She was not the guest of the Government of India. She was a private guest. The Government of India had nothing to do with her departure to Rome. If she wants to come back to India she can apply for a visa. Why should we drive her out of India as a Government? We were not interested in doing that. She came as a private person. She left as a private person. Her reasons are her own, and I do not think it is right for us . . .

श्री राज नारायण : मैं उसका "होस्ट" होना चाहता हूं। उसको वीसा दिला दें। उसको वीसा दिलाएं, पासपोर्ट देकर बुलाएं।

SHRI NIREN GHOSH: On a point of order, Sir. I do not rise very frequently on points of order.

MR. CHAIRMAN: Point of order under what rule?

SHRI NIREN GHOSH: On making a statement which seems to be not correct.

MR. CHAIRMAN: He is making the statement as the Minister.

SHRI NIREN GHOSH: May I know whether a Minister is within his right to say that he is not concerned with any conversation when this lady, Svetlana, had conversations with the Prime Minister of India? That should form part of the record. I understand the Prime Minister told her 'We have embittered our relations with China by giving asylum to the Dalai Lama, we cannot embitter our relations with the Soviet Union by giving asylum to you". If that is so, it should form part of the official record of the Government of India. How can he say that this does not come within the purview of the Government?

SHRI M. C. CHAGLA: As the Prime Minister's name has been mentioned so I want to make a statement with her consent and with her knowledge. The Prime Minister met her only once, for a minute or two in Allahabad . . .

SHRI RAJNARAIN: Twice.

SHRI M. C. CHAGLA: That does not matter but she never asked the Prime Minister that she wanted to stay on in India and that she wanted the Prime Minister's assistance or that the Prime Minister told her 'No, you must not stay in India, you must go back to Russia'. The conversation between the Prime Minister and this lady was of a casual character. I think she enquired about her health and that was about all. Any suggestion that any pressure was put by the Prime Minister upon her to leave this country and to go back to Russia is absolutely false.

SHRI BHUPESH GUPTA: One clarification I want.

MR. CHAIRMAN: I do not want any discussion. I know it is your speciality.

SHRI BHUPESH GUPTA: I would like the Government record to be set clear so that the controversy does not go in the way it is going. The Minister again and again was saying that what she may have told in a personal capacity to anybody is not the concern of the Government of India. Normally I would have accepted it but here the trouble is one of the relevant personalities was a Member of the Government of India and in charge, partly at least, of the External Affairs Ministry as a Minister of State. We would like to know whether, once you take a line like this, suppose I go to Mr. Chagla and ask for something and he does

[Shri Bhupesh Gupta.]

not transmit it to the Government, can the Government come and say that I had made no request whatsoever simply because I had talked to Mr. Chagla in the lobby or somewhere? That fact has to be explained. In the long statement he has made nowhere—I have listened to it very carefully—is there a statement like this: 'At no point did Madame Svetlana ask Mr. Dinesh Singh, the Minister of State in the Ministry of External Affairs, for asylum'. He should have said it and thrown some light on it. Do I understand that his omission here means that no request was made even, what you call, in a personal capacity by Madame Svetlana to the Minister of State for External Affairs? I should like to know that. Why is that omitted here? It is again and again said in the statement. 'No request was made to the Government' in a collective sense but what is not said is whether any such request was at all made in whatever capacity, to a gentleman called Mr. Dinesh Singh, who to the knowledge of the Government at that time and to the knowledge of Svetlana, was connected with the Ministry of External Affairs, the relevant Ministry in such matters.

SHRI SHEEL BHADRA YAJEE: She was his 'Chachi'.

SHRI BHUPESH GUPTA: That point he should clarify.

SHRI M. C. CHAGLA: Even a Minister is entitled to have some private life. Let us not forget, as my friend said, that she is his 'Chachi' or his aunt. Therefore the Government of India is not concerned with the relations of Mr. Dinesh Singh with his aunt.

SHRI BHUPESH GUPTA: I want protection.

(Interruptions.)

SHRI M. C. CHAGLA: The Government is concerned with the actions of Mr. Dinesh Singh as the Minister of State in the External Affairs Ministry. If he has done anything wrong as a Minister of State in the Ministry of External Affairs, he is answerable to this House. He is not answerable to this House with regard to his relations with his aunt, or sister or his wife.

SHRI BHUPESH GUPTA: No, this is very very unfair to us. I am not saying that the Government is connected with the private affairs or private relation of anybody but when a person, a foreign national—I do not know whether she has assumed Indian nationality—asks for something from a member of the Government, then it should be presumed, since she was asking for this thing, in the capacity among other things if you like, also of that gentleman being a member of the Government. *(Interruptions)*. I know you understand it very much. It is a question of constructive approach. You know it very well. Suppose I go to you in your house, I am related to you, I ask for something which you can give to me in your official capacity, can it be then said simply because I am a relative of yours, what I ask you has nothing to do with the Government or can you just say that it was none of your duty to transmit it to the Government? That is very very important. The Government is making the whole thing complicated and mysterious. Mr. Dinesh Singh is a member of the Government and he can come and say it straightaway that Svetlana never made such a request to him in any capacity.

SHRI A. P. CHATTERJEE: Why is Mr. Dinesh Singh not coming here?

SHRI BHUPESH GUPTA: I am trying to help you because you are not involved in it either. I do not say that anybody is involved. I have very carefully listened to your long statement. One thing was missing. The moment is comes to you it is

only the col'ective noun, 'Government'. The relevant fact is Svetlana came in contact with a member of the Government, no matter how she came—and that too a member of the Government and the concerned Minister—and so is it not to be presumed? Any reasonable person would have thought that she was making a request, when she was making a request to Mr. Dinesh Singh, that she was also in fact making the request to the Government? That is very very important. What makes you think that it was such a private affair, this Svetlana talk and that she might have said 'No, you cannot tell it to the Government' or that this is a matter of uncle's wife or something like that? It is not like that. What makes you think so? Therefore the Government's omission over this simple matter is creating all controversies. Therefore I think the best way of handling it would be not by Mr. Chagla trying or acting for the collective but for Mr. Dinesh singh coming and telling here what exactly was his specific part in it, what exactly he was told, no matter in which capacity. He can say: 'She made a personal request to me but I thought it was a bad request and I did not transmit it to the Government' or he can say: 'No request of that kind was made.' That is how the record should be set right. Do not try to bypass it because people have commonsense and intelligence and they will not take your answer.

SHRI M. C. CHAGLA: I want to set the record right. I categorically want to state that no application of any . . .

SHRI BHUPESH GUPTA: No application . . .

SHRI M. C. CHAGLA: Mr. Gupta has a bad habit of interrupting. No application of any sort was made to the External Affairs Ministry, no letter of any kind was written by her to the External Affairs Ministry. I have searched.

SHRI BHUPESH GUPTA: But was it communicated orally?

SHRI M. C. CHAGLA: When she did apply for a visa, it was given.

(Interruptions.)

Please do not interrupt. When she did apply for an extension of the visa, it was granted. It was perfectly open to her and she was not a prisoner, it was perfectly open to her to apply again to us for a further extension. She never did so.

(Interruptions.)

MR. CHAIRMAN: I cannot allow a discussion now.

SHRI A. P. CHATTERJEE: Mr. Chairman . . .

MR. CHAIRMAN: I will not allow further discussion. That is the end of it. There is a point in what Mr. Gupta said. I wish you assured yourself that even an oral request for an asylum in India was not made to Mr. Dinesh Singh.

SHRI M. C. CHAGLA: I said, no request was made.

(Interruptions).

SHRI BHUPESH GUPTA: To Mr. Dinesh Singh, you ascertain it.

SHRI M. C. CHAGLA: I said, to Mr. Dinesh Singh.

MR. CHAIRMAN: I pass on to the next item.

THE APPROPRIATION (VOTE ON ACCOUNTS) BILL, 1967.

THE APPROPRIATION BILL, 1967

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Sir, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from